COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 371 OF 2017 IN APPEAL NO. 343 OF 2016 & IA NO. 752 OF 2016

Dated: 30th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Balarch Renewable Energy Pvt. Ltd. ...Appellant(s)

Vs.

Haryana Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Aditya Singh for R.2

Mr. Nishant Ahlawat for R.1

ORDER

<u>IA NO. 371 OF 2017</u>

(Appl. for interim directions)

Learned counsel for respondent No.2 seeks some time to obtain instructions as to whether there could be some interim arrangement in place till the matter is heard and finally disposed of.

List the matter on <u>11.09.2017.</u>

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/kt